

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT-III**

**Item No.-104**  
**IB-09(ND)/2021**

**IN THE MATTER OF:**

Rama Krishna Industries

**Vs.**

Jay Ace Technologies Ltd.

**...OPERATIONAL CREDITOR**

**...CORPORATE DEBTOR**

**SECTION**

**U/s 9 IBC code 2016**

**Order delivered on 30.07.2021**

**CORAM:**

**SHRI. P.S.N PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant

:

For the CD

: Mr. Kaushal Gautam, Adv

**ORDER**

No one is present on behalf of the Operational Creditor at the time of virtual hearing of the matter. Counsel for the Corporate Debtor is present. The Counsel has submitted that the matter has been amicably resolved and a few days back, the Counsel for the Operational Creditor has moved an Application for withdrawal of the matter. The said Application has not yet reached the E-portal of the Tribunal. Therefore, post this matter after 10 days.

List the matter on 17.08.2021.

  
— Sd—

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

  
— Sd—

**(P.S.N PRASAD)**  
**MEMBER (JUDICIAL)**